

2
CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 2166/99

NEW DELHI THIS THE 16th DAY OF OCTOBER, 1999

HON'BLE MR. V.RAJAGOPALA REDDY, VICE CHAIRMAN (A)
HON'BLE MRS. SHANTA SHAstry, MEMBER (A)

In the matter of:

Prof. Ved Prakash Malik
Flat No.2, L.H.M.C. Campus,
Gole Market, New Delhi-1. Applicant
(By Advocate: Sh. D.S.Garg)

Vs.

1. The Secretary (Health)
Ministry of Health and Family Welfare,
Nirman Bhawan,
New Delhi-1.
2. The Principal
Lady Hardinge Medical College,
Gole Market, New Delhi-1.
3. The Director,
Jipmer,
Pondicherry. Respondents

O R D E R (ORAL)

By REDDY.J.

Heard the applicant.

2. The main grievance of the applicant who is a Professor in Lady Hardinge Medical College is that his representation for voluntary retirement from service has not been considered and disposed of by the respondents. It is seen from the facts of the case that he has been transferred to Pondicherry Hospital, JIPMER and he has been relieved from ^{of his duties} service on 16.6.98. It is also seen from the annexures filed by the applicant that by an order dated 16.9.99 in OA No. 620/99 the Tribunal found that the applicant was deliberately and wilfully avoiding the transfer order and was raising various claims regarding transfer benefits to ^{delay} complying with the same and that was an

(3)

abuse of the process of law. Accordingly, the OA was dismissed by the Tribunal. It is admitted that the applicant has not joined at the place of transfer. In the present OA, the applicant, ~~in~~ ^{or sought} his application ~~seeking~~ several benefits apart from seeking voluntary retirement, namely, to remove the sealed lock of the applicant's chamber and to punish the officers who were responsible to seal the chamber etc.

3. In the circumstances we feel that this is not a fit case where we should entertain at this stage. It is open to the applicant to approach the authorities concerned for the relief claimed in the OA. However, since the applicant has filed a representation for voluntary retirement we direct the respondents to dispose of the same. With this the OA is dismissed at the admission stage.

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(MRS. SHANTA SHAstry)
Member (A)

Anilgopal Reddy

(V.RAJAGOPALA REDDY)
Vice Chairman (J)

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